## Central Administrative Tribunal Madras Bench

## OA/310/00134/2012, OA/310/01500/2014 & OA/310/00366/2015

# Dated 12th February Two Thousand Nineteen

#### PRESENT

# Hon'ble Mr. P.Madhavan, Member(J) & Hon'ble Mr.T.Jacob, Member(A)

- 1. Dunna Devanandam
- 2. Puvvala China Satyanarayana
- 3. Kamidi Mariya Das
- 4. Akula Rambabu
- 5. Korukonda Nageswara Rao
- 6. Undurthi Venkateswara Rao
- 7. Gandhi Esuratnam
- 8. Kaja Govinda Raju
- 9. Kondepudy Maheswararao
- 10. Ganja Sreenivasa Rao
- 11. Pentapathi Babi Raju
- 12.Rekadi Satyam
- 13.Meda Gopala Krishna
- 14. Mattaparty Kumaraswamy
- 15.Ravi Subba Rao
- 16.Pitani Nerellu
- 17. Nagabathula Hari Prasad
- 18. Attilli Govinda Raju
- 19.Dangeti Venkateswara Rao
- 20.Bandarulanka Satyanarayana
- 21. Malladi Kannayya
- 22. Karaka V.V.S.D. Prasad
- 23. Nakka Ramjee Ramana Kumar
- 24. Medisetti V. Surya Prasad
- 25. Penupothu Seetarama Raju
- 26. Mandapati Sreenivasa Rao
- 27. Rayudu Arjuna Rao
- 28 Grandhi Krishni Sudhakar

- 29. Ramisetty Srinu Babu
- 30. Gubbala Nukayya
- 31.T.V.V.Naga Sreenivas
- 32.Bokka Venkata Durga Babu
- 33. Polapala Srinivasa Rao
- 34. Reyya Taliath Joseph
- 35. Salagrama Sri Rama Murthy
- 36. Voleti Srinivasa Varma
- 37. Yesenepalli Ramudu
- 38. Surisetti Babji
- 39. Pesingi Edukondala Venkata Ramana
- 40. Malladi Sreenivas
- 41. Naidu Srinivasa Raja
- 42.Kalluri Murali Krishna
- 43. Ganti Uma Simhachelam
- 44. Kona Ramachandra Rao
- 45. Kamadi Sreenivas
- 46. Puvvala Ramesh
- 47. Kotnala Vijaya Kumar
- 48. Mohamed A.K. Ahmad Vali
- 49.Boodu Srinivasa Rao
- 50.Kaki Srinivasulu
- 51. Vanamadi Veerraju
- 52. Sonna Esubabau
- 53.Oleti Ravi Kanth
- 54. Nalla Satya Murthy
- 55.Korukonda Chandra Rao
- 56. Pulugu Sreenivasu
- 57. Surampudi Jogi Sreenivas
- 58. Masagiri Govindarajulu
- 59. Illingi Perraju
- 60. Surimilli Veera Babu
- 61.Kanakala V.V.S.Narayana
- 62. Palepu Dharma Hari Prasad
- 63. Draksharapu Satyanarayana
- 64. Magapu Satya Sesha Giri Rao
- 65. Ari Appa Rao
- 66. Mattaparthi Masenu
- 67. Penupothu Venkata Tata Rao
- 68. Koppadi Sreenivasu
- 69. Kunche Vidya Sagar
- 70. Pampana Venkata Ravi Kumar
- 71.Polimari Sudhakar

- 72. Sontenam Viswanadham
- 73. Dadala Arjuna Rao
- 74. Molagajjela Anantaram
- 75. Sheik M.Karim Pasha
- 76.Karri Gopi Krishna
- 77. Koppada Nagamanendra Rao
- 78. Degala Siva Rama Krishna
- 79.Kodavati Veera Babu
- 80. Vaddi Vijaya Bhaskara Rao
- 81.Kolli Rama Krishna
- 82. Jasti Raja Ramesh
- 83. Surampudi Karunakara Dayanidhi
- 84. Ratcha Gopala Krishna
- 85. Polisetti Satti Raju
- 86. Chikkala Ganesh
- 87. Murrey Prasadu
- 88. Dommeti Venkateswara Rao
- 89. Talluri Venkata Ramana Kumar
- 90.Koppanathi Satyanarayana
- 91.Ch.V.V.Kali Sarma
- 92. Pentapati Subrahamanyam
- 93. Malladi Narayana Rao
- 94. Gidla Veera Babu
- 95.Pesingi Ram Babu
- 96.Kaneedi Durga Prasad
- 97. Malladi Govindarajulu
- 98. Sangadi Lokesh
- 99. Elipey Venkata Rao
- 100. Nagabattula B.V.Sudhir
- 101. Penupothu Rambabu
- 102. Kadali Krishna
- 103. Reyya Prasanna Raju
- 104. Mahadeva Nuka Raju
- 105. Kalla Venkata Rama Prasad
- 106. Potabattula Adinarayana
- 107. Kadali Uma Vishnu
- 108. Dangeti Sreenu
- 109. Dhulipudi Muralidhar
- 110. Karri Uma Satya Narasimha Siva Kumar
- 111. Doddi Veera Venkata Nooka Rama Subrahyanyam
- 112. Kokkilligadda Venkanna Babu
- 113. Olety Venkateswara Rao
- 114. Puvvala Venu

115.	Malladi Vigneswarudu
116.	Pesingi Satti Raju
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- 117. Koppanathi Nagamanendra Rao
- 118. Malladi Rama Krishna
- 119. Nati Srinivasu
- 120. Nune Narasimhulu
- 121. Ginjala Buchi Babu
- 122. Matcha Govinda Rajulu
- 123. Allampalli Hari Prasad
- 124. Karri Surya Chandram
- 125. Palapala Raju
- 126. Kollu Veera Venlata Satyanarayana
- 127. Karri Hari Krishna
- 128. Mattaparthi Sreenivasa Rao
- 129. Kaki Srinivas
- 130. Pampana Nooka Raju
- 131. Kola Param Jyothi
- 132. M.V.V.Satyanarayana
- 133. Adadadi Sathish
- 134. Dangudubiyyam Swami Naidu
- 135. Malladi Srinivasa Rao
- 136. Surimilli Ravi Babu
- 137. Karri Rama Bhadri Rao
- 138. Aradadi Padma Rambabu
- 139. Palepu Veera Babu
- 140. Sangadi Srinivasu
- 141. Mudunuri Murali Krishna Varma
- 142. Sangadi Anjaneyulu
- 143. Bunga Ayyappa
- 144. Gorrele Verra Babu
- 145. Malladi Nooka Raju
- 146. Pantadi Pochayya
- 147. Ponnadi Rama Krishna

.. Applicants in OA 134/2012

- 148. Penupothu Seetarama Raju
- 149. Mandapati Sreenivasa Rao
- 150. Rayudu Arjuna Rao
- 151. Grandhi Krishna Sudhakar
- 152. Ramisetty Srinu Babu
- 153. Gubbala Nukayya
- 154. T.V.V.Naga Sreenivas
- 155. Bokka Venkata Durga Babu
- 156. Polapala Srinivasa Rao

- 157. Reyya Taliath Joseph
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- 159. Voleti Srinivasa Varma
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- 197. Molagajjela Anantaram
- 198. Sheik M.Marim Pasha
- 199. Karri Gopi Krishna

- 200. Koppada Nagamanendra Rao
- 201. Degala Siva Rama Krishna
- 202. Kodavati Veera Babu
- 203. Vaddi Vijaya Bhaskara Rao
- 204. Kolli Rama Krishna
- 205. Jasti Raja Ramesh
- 206. Surampudi Karunakara Dayanidhi
- 207. Ratcha Gopala Krishna
- 208. Polisetti Satti Raju
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- 213. Koppanathi Satyanarayana
- 214. Ch.V.V.Kali Sarma
- 215. Pentapati Subrahamanyam
- 216. Malladi Narayana Rao
- 217. Gidla Veera Babu
- 218. Pesingi Ram Babu
- 219. Kaneedi Durga Prasad
- 220. Malladi Govindarajulu
- 221. Sangadi Lokesh
- 222. Elipey Venkata Rao
- 223. Nagabattula B.V.Sudhir
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- 226. Reyya Prasanna Raju
- 227. Mahadeva Nuka Raju
- 228. Kalla Venkata Rama Prasad
- 229. Potabattula Adinarayana
- 230. Kadali Uma Vishnu
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- 234. Doddi Veera Venkata Nooka Rama Subrahmanyam
- 235. Kokkilligadda Venkanna Babu
- 236. Olety Venkateswara Rao
- 237. Puvvala Venu
- 238. Malladi Vigneswarudu
- 239. Pesingi Satti Raju
- 240. Koppanathi Nagamanendra Rao
- 241. Malladi Rama Krishna
- 242. Nati Srinivasu

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245.	Matcha Govinda Rajulu
246.	Allampalli Hari Prasad
247.	Karri Surya Chandram
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249.	Kollu Veera Venkata Satyanarayana
250.	Karri Hari Krishna
251.	Mattaparthi Sreenivasa Rao
252.	Kaki Srinivas
253.	Pampana Nooka Raju
254.	Kola Param Jyothi
255.	M.V.V.Satyanarayana
256.	Adadadi Sathish
257.	Dangudubiyyam Swami Naidu
258.	Malladi Srinivasa Rao
259	Surimilli Ravi Bahu

261. Aradadi Padma Rambabu 262.

260.

- Palepu Veera Babu
- 263. Sangadi Srinivasu
- Mudunuri Murali Krishna Varma 264.

Karri Rama Bhadri Rao

- 265. Sangadi Anjaneyulu
- 266. Bunga Ayyappa
- Gorrela Verra Babu 267.
- Malladi Nooka.Raju 268.
- 269. Pantadi Pochayya
- Ponnadi Rama Krishna 270. .. Applicants in OA 1500/2014
- Voggu Srinivasa Rao 271.
- 272. Chinta Dharma Rao .. Applicants in OA 366/2015

## By Advocate M/s.M.Ravi

#### Vs.

- 1. The Secretary to Government, Government of Puducherry, Local Administration & Public Works Department, (Public Works Wing), Secretariat, Puducherry.
- 2. The Chief Engineer, Public Works Department, Puducherry.

3. The Engineering Assistant to

Chief Engineer,

Public Works Department,

Puducherry.

4. The Executive Engineer,

Public Works Department,

Yanam. .. Respondents in all the OAs

5. Union of India, rep by

Chief Secretary to Government,

Personnel & Administrative Reforms (Personnel Wing)

Department, Government of Puducherry,

Puducherry.

6. The Joint Secretary to Government(Works),

Government of Puducherry,

Chief Secretariat (Works),

Puducherry. .. Respondents in OA 1500/2014 & 366/2015

By Adovacte Mr.R.Syed Mustafa

#### **ORDER**

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

The above OAs were filed seeking the following relief:-

### OA 134/2012:

"to call for the records relating to the order in O.M.No.1-1/PW/CE/EC4/2009-10 dated 19.10.2011 of the third respondent, quash the same in so far as it related to Yanam Region and issue consequential directions to the respondents to revert back to the original system of preparing a State-wide seniority list of Full time casual labourers for the purpose of appointment to the post of Mazdoor instead of Region-wise Seniority list and then to call for the objections with regard to the placing in the said list within a limited time frame and pass such further or other orders as this Tribunal deems fit and thus render justice"

#### OA 1500/2014:

"to call for the records on the file of the respondents in Order No.141/PW-1/A2/2013 dated 20.8.2014 issued by the second respondent and quash the same and consequently direct the respondents to regularly absorb the full time casual laborers in Local Administration and Public Works Department, Puducherry only in the order of seniority with reference to the respective dates of initial engagement as full time casual labourer on a state wide seniority basis and to accordingly regularize the services of all of the applicants by absorbing them as Multi Tasking Staff or in any other suitable regular posts in the order of such seniority and to grant them all consequential benefits and pass such further or other orders as deemed fit and thus render justice."

#### OA 366/2015:

"to direct the respondents to include the applicants in Yanam Region herein in the list of Full time Casual Labourers dated 20.8.2014 issued in pursuance of G.O.Ms.No.22, Personnel and Administrative Reforms (Personnel Wing) Department, Puducherry dated 27.2.2009 to grant them all consequential benefits and pass such further or other orders as deemed fit and thus render justice."

- 2. Since the relief sought and the issues raised therein are of a similar nature, these OAs are taken up together and disposed of by this common order.
- 3. The above OAs were filed by by Casual Labourers who are working under various departments of the Government of Puducherry from the year 2005 onwards. According to the applicants, the Government as per G.O.Ms.24, Local Administration and Public Works Department (Public Works Wing) dated 20.6.2005 has sanctioned for the posts of 600 Casual Labourers in the various Divisions of the Public Works Department(PWD) in Puducherry, Karaikal, Mahe and Yanam to meet the increased work of the department. In pursuance of the above order, the Government had also sanctioned 150 posts for Yanam area. Out of 664 posts sanctioned the actual number of posts was restricted to 600. The applicants herein are similarly placed persons and have been appointed as Full Time Casual Labourers as early as in the year 2005 and has been continuously working in the sanctioned posts uninterruptedly and has become eligible for regularization.
- 4. In 2009, the department of Personnel and Administrative Reforms (Personnel Wing) had brought a Scheme "The Government of Puducherry Casual Laborers (Engagement and Regularization) Scheme 2009" as per G.O.Ms.No.22 dated 27.2.2009. The scheme is applicable as a one time measure to all Casual Labourers working in the Government Department of Puducherry and as per clause 11 of the

said Government order a list of Full Time and Part Time Casual Labourers has to be prepared and after calling for objections it has to be finalised with the approval of the Government. Wherever absorption is provided as a method of recruitment in the Recruitment Rules, the vacancies existing in the relevant posts as on the date of notification of the scheme shall be filled up by absorption of eligible Full Time Casual Labourers from the list prepared by the department. As per clause 14 of the Scheme, depending upon the requirement not more than 25% of vacancies arising in future in Group 'D' posts will be filled up by absorption of Full Time Casual Labourers available in the list. After the beginning of the scheme, the applicants were expecting absorption and regularization as per the scheme. The applicants are fully qualified for getting the benefit of the scheme. The Government of Puducherry had prepared a draft list of Full Time Casual Labourers under engagement in the PWD irrespective of the source of engagement on the date of notification of the scheme and the Chief Engineer, PWD, Puducherry, as per proceedings dated 30.6.09 directed all Executive Engineers to obtain objection, if any, to the list prepared. According to the applicants, the draft list was finalised thereafter and the name of the applicants except the name of the applicant in 366/15 were included in the list of Casual Labourers prepared by the department. The draft list is produced as Annexures A1-A4.

5. In the meanwhile, suddenly without giving any notice to the applicants, the

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department had changed the seniority list of casual labourers and issued a fresh list of casual labourers based on various regions of Puducherry, Yanam, Mahe and Karaikal. According to the applicants, the respondents have no authority to change the draft list prepared by the department as per the scheme notified and this has changed the expectations of the applicants herein. Instead of preparing a single list of casual labourers, the respondents have drawn 4 lists from separate regions and this has affected the rights of the applicants. It is also against the policy and against the provisions of law. It is also against Article 14 and 16 of the Constitution of India. So, the applicants pray for quashing the list of casual labourers prepared region-wise on 19.10.11 by the 3<sup>rd</sup> respondent and to restore the original State-wise list for the purpose of implementing the scheme.

6. The respondents entered appearance and filed a reply denying the allegations in the applications. They have admitted that the respondents have at first published State-wise list of casual labourers for the purpose of appointment and objections were filed against the said list by casual labourers engaged on compassionate grounds and after considering the objections and in consultation with the Department of Personnel and Administrative Reforms (Grievances Cell), Puducherry, it was unanimously decided that the date of engagement will be the criteria for reckoning the seniority of the Full Time Casual Labourers engaged on various occasions in PWD irrespective of their source of engagement. Further, considering the nature of work involved and the

complications and difficulties that would arise in regularizing the services in the outlying regions of Karaikal, Mahe and Yanam, it was decided to prepare a region-wise seniority list separately for Puducherry, Karaikal, Mahe and Yanam region, Considering the posts sanctioned for each region. The Government had issued separate seniority list for Puducherry, Karaikal, Mahe and Yanam region as per OM No.1-1/PW/CE/EC4/2009-2010 dated 19.10.2011. About 558 Casual Labourers engaged in various divisions of Puducherry region are put in Puducherry list and 97 Casual Labourers engaged in Karaikal region was put in seniority list of Karaikal region and 28 Casual Labourers engaged in Mahe region was placed in the seniority list of that region. About 158 Casual Labourers engaged in Yanam region are placed in the seniority list of that region also. So, there is no merit in the application filed by the applicant.

7. We have heard both sides and perused the pleadings. The Government of Puducherry had prepared scheme by name "Puducherry Casual Laborers (Engagement and Regularization) Scheme 2009 as per G.O.Ms.22 dated 27.2.99. The scheme came into effect with effect from the date of its publication. It was made applicable to all casual labourers, except those charged to specific works or schemes working in departments of the Government of Puducherry of their attached subordinate offices subject to their eligibility as per the provisions of the scheme." Casual Labourers who are under engagement for a period not less than 8 hours a day

shall be termed as "full time" casual labourers and those who are engaged less than 8 hours are termed as "part-time" casual labourers. As per clause (11) the respondents have to prepare a list of full time and part time casual labourers, irrespective of the source of engagement on the date of this notification from among Sanitary Assistant, Sanitary Helper and Watchman etc. A similar list has to be prepared regarding part time casual labourers. It shall be published and opportunity should be given for objections and after 15 days a final list will have to be approved.

8. As per the above provision, the PWD had published a draft list of full time casual labourers on 30.6.09. An opportunity was also given to the persons to file their objections if any to the list. The same is produced as Annexure A2. The list contained 781 numbers of casual labourers engaged in the Union Territory of Puducherry. The scheme was upheld by the Hon'ble High Court as per order in WP 18615/05, 596/06, 1034/14784 & 24640/09 dated 22.12.2010. Thereafter the PWD had issued a fresh OM dated 19.10.11 preparing a fresh draft list of casual labourers region-wise for Yanam region showing 155 persons. The applicants challenges this list as it has changed the seniority list of casual labourers already prepared earlier. The respondents admitted the State-wise list published on 30.6.09. The reason for changing the State-wise list to region-wise list was the objections of labourers engaged on compassionate grounds. The matter was considered on ministerial level and the government decided to prepare the list region-wise ie., for Puducherry,

Karaikal, Mahe and Yanam regions. Accordingly, a fresh list of casual labourers was published on 19.10.11. According to the respondents counsel, there is no merit in the application.

- 9. The counsel for the applicants mainly rely on the decision of the Hon'ble Supreme Court in *Radhey Shyam Singh & Others v. Union of India (1997) 1 SCC* 60 wherein it was held that zone-wise selection is discriminatory and it is against the principles enunciated in Article 14 and 16 of the Constitution. According to the applicants, there is no proper reason stated as to why a zone-wise list was drawn up. The scheme introduced does not provide for absorption zone-wise and as per clause(11) of the Scheme the government is expected to prepare a list of Full Time casual labourers, irrespective from what source they come. There is no clear statement as to what was the objections raised and what is the reason for selection of region-wise within the Union Territory.
- 10. During the argument also, the counsel for the respondents had failed to put forward a cogent reason for changing State-wise list to Region-wise list. This has affected the rights of the applicants adversely. The Hon'ble Supreme Court in "Radhey Shyam" case (referred supra) held that selection list giving importance to regions within the State is not legally sustainable as it discriminates others. Here the respondents had prepared the select list region-wise depriving other similarly placed persons their opportunity to get absorbed. Hence the seniority list published treating

OAs 134/2012, 1500/2014 & 366/2015

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the Union Territory into separate regions and giving preference to persons of those

regions is bad in law and cannot be sustained.

11. We find merit in the contentions raised by the applicants. We accordingly set

aside Order No.141/PW-1/A2/2013 dated 20.8.14 (OAs 1500/14 & 366/15) and

Order No. No.1-1/PW/CE/EC4/2009-10 dated 19.10.2011 (OA 134/2012). The

respondents are hereby directed to prepare a State-wise list of Part Time/Full Time

Casual Labourers available as on the date of publication of notification of "The

Government of Puducherry Casual Laborers (Engagement and Regularization)

Scheme 2009" as per clause (3), (4) and (11) after giving opportunity for objections

regarding their place in the list within a period of three months from the date of

receipt of a copy of this order.

12. OA is disposed off accordingly. No costs.

(T.Jacob) Member(A) (P.Madhavan) Member(J)

12.02.2019

/G/